

subject, hence revival of old mills is prerogative of State Government/UTs or the concerned Administrative Ministry/Department where these are under public sector. Department of Heavy Industry (DHI) is concerned with Central Public Sector Enterprises (CPSEs) under its administrative control. This includes decision on their revival/closure also. Government has approved revival packages for Nepa Limited and Nagaland Pulp & Paper Company Limited (NPPC), the two CPSEs under DHI having paper mills, in September 2012 and June 2013 respectively. After approval of revival scheme, Government has so far released Rs. 234.18 crore to Nepa Ltd. and Rs. 100 crore to NPPC Limited for their revival.

Autonomy to PSUs

312. SHRI PARIMAL NATHWANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the policies of Government is preventing competitive atmosphere for public sector firms in the country; and
- (b) if so, the steps taken or proposed to be taken for bringing greater functional autonomy and freedom from bureaucratic control to the PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) As per available information, only 2 industries, i.e. Atomic Energy and Railway Transport are reserved for public sector at present and other industries are operating in a competitive environment.

(b) In order to provide functional autonomy to Central Public Sector Enterprises (CPSEs), the Government has already delegated enhanced financial and operational powers to the Boards of Maharatna, Navratna and Miniratna Central Public Sector Enterprises (CPSEs) in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resources management, entering into technology joint ventures or strategic alliances, etc.

Attack on CRPF personnel in Kashmir

313. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of number of attacks on CRPF personnel recently in Kashmir;
- (b) whether the group of suspected terrorists have been identified and whether they had come from across the border;

(c) whether Standard Operating Procedures were observed while movement of CRPF vehicles, if not, the reasons therefor;

(d) the details of compensation paid to the families of jawans martyred, including giving employment to their kin; and

(e) whether, in view of frequent attacks, SOPs would be reviewed to make them foolproof and to prevent such attacks in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) 7 terrorist attacks on CRPF personnel have taken place in Kashmir valley during the current year with effect from 01.01.2016 to 14.07.2016 in which 10 CRPF personnel martyred and 43 personnel sustained injuries. Some of the terrorists killed have been identified. Terrorist identified comprises both local and foreign terrorist.

(c) Yes, Sir.

(d) The following compensation has been paid to the families of CRPF personnel martyred in terrorist attacks:

1.	Central Ex-gratia	₹ 15 lakh
2.	Risk Fund	₹20 lakh
3.	Central Welfare Fund (CWF)	₹ 1 lakh
4.	Immediately financial assistance (Welfare & Amunity Fund and CWF)	₹ 50,000/-

Giving of employment to Next of Kin (NOK) of martyred CRPF personnel are considered by CRPF as per extant guidelines.

(e) After recent militant attacks, guidelines/instructions have been reviewed and new guidelines have been framed and being adhered to by all field formations in J&K, sensitizing them with the latest Modus Operandi of militants and threat perception to prevent attack in future.

Review of security arrangement at airports

314. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of terrorist attacks at various airports recently, security at Indian airports has been reviewed and put on high alert;